

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 07/18 was held on 14.12.2017 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. Ashok Chander Bhatt	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

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Case No.:1/7/85-ALC3/2017	Party Name: OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status
1 HQ File :01/85/050/00095/AM18/	RLA File :31/83/040/00093/AM18/	Lic.No/Date:3110066894 24.10.2017	Deferred
Decision : The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.			

Case No.:2/7/85-ALC3/2017	Party Name: PELICAN TOBACCO (INDIA) PRIVATE LIMITED,	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status
2 HQ File :01/85/050/00096/AM18/	RLA File :05/24/040/00322/AM18/	Lic.No/Date:0510404507 06.11.2017	Deferred
Decision : The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.			

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एन.पी.एस. मोंगा / N.P.S. MONGA
अपर महानिदेशक/Addl. Director General
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Case No.: 3/7/85- ALC3/2017	Party Name: MORDE FOODS PVT.LTD.	Meet No/Date: 7/85- ALC3/2017 14.12.2017	Status
HQ File :01/85/050/00097/AM18/	RLA File :03/95/040/00576/AM18/	Lic.No/Date: 0310816584 27.10.2017	Approved

Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. E-14011/40/2017-ED dated 13.12.2017, the Committee **approved** following adhoc norms:-

Export item	Quantity	Import item	Quantity
Cocoa Butter	1 Kg	Cocoa Mass	2 kgs

RA may take consequential action as per Policy / Procedures.

	Case No.: 4/7/85- ALC3/2017	Party Name: MORDE FOODS PVT.LTD.	Meet No/Date: 7/85- ALC3/2017 14.12.2017	Status
4	HQ File :01/85/050/00098/AM18/	RLA File :03/95/040/00533/AM18/	Lic.No/Date:0310816332 12.10.2017	Deferred
Decision : The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

Case No.:26/5/85- ALC3/2017	Party Name: KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:7/85- ALC3/2017 14.12.2017	Status
HQ File :01/85/050/00080/AM18/	RLA File :03/94/040/00177/AM18 /	Lic.No/Date:031081380 2 07.06.2017	Approved

Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(8)/2017-DGFT dated 20.11.2017, the Committee **approved** following adhoc norms:-

Export item	Quantity	Import item	Quantity
Lactose Monohydrate BP/EP/USP-NF	1.00kg	EDIBLE LACTOSE / REFINED EDIBLE GRADE LACTOSE	1.02 kg

RA may take consequential action as per Policy / Procedures.

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अवर महानिदेशक/ Addl. Director General
कृषि एवं उद्योग मंत्रालय
नया दिल्ली-110011

6	Case No.: 28/5/85-ALC3/2017	Party Name: VIVA FOOD PRODUCTS	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status
	HQ File :01/85/050/00082/AM18/	RLA File :03/95/040/00179/AM18/	Lic.No/Date:0310814132 20.06.2017	Deferred
Decision: The committee considered the case as per agenda and decided to call record of consumption for relevant batch relating to export product from the firm.				

7	Case No.: 7/6/85-ALC3/2017	Party Name: WIN-TEL PEN AND PRODUCTS	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status
	HQ File :01/85/050/00093/AM18/	RLA File :24/24/040/00012/AM18/	Lic.No/Date:2410042241 27.06.2017	Approved

Decision : Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/460/2017-TSW dated 30.11.2017, the Committee approved following adhoc norms:-

Export ITEM	Quantity (Numbers)	Import item	Quantity recommended
BALL POINT PEN TOTAL NET WEIGHT OF PP IN THE FINISHED PRODUCT 98400.000 KGS (Net Weight of PP Content in the finished product should not be less than 0.00656 KGS in each piece of Export item)	15000000.000	Polypropylene Granules	1,00,368 kg.

RA may take consequential action as per Policy / Procedures.

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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 प्लॉट नं. 1, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.:31/5/85-ALC3/2017	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status
HQ File :01/85/050/00085/AM18/	RLA File :03/95/040/00218/AM18/	Lic.No/Date:0310814505 07.07.2017	Deferred
8 Decision : The Committee considered the observations/ request of Ministry of Food Processing Industries furnished vide their O.M. No. 4(28)/2014-DGFT dated 14.11.2017 for non issue of Advance Authorization in respect of Milk and Dairy Products under whole Chapter 4 of FTP and decided that this is a policy issue involving Foreign Trade Policy and any decision for change in this regard has to be taken by DGFT only. Hence Committee decided that Technical Authority i.e. MFPI may re-examine the issue and give comments.			

Case No.:16/5/85-ALC3/2017	Party Name: TASTY BITE EATABLES LIMITED	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status
HQ File :01/85/050/00070/AM18/	RLA File :31/83/040/00068/AM18/	Lic.No/Date:3110066859 02.09.2017	Deferred
9 Decision : The Committee considered the observations/ request of Ministry of Food Processing Industries furnished vide their O.M. No. 4(19)/2014-DGFT dated 22.11.2017 for non issue of Advance Authorization in respect of Milk and Dairy Products under whole Chapter 4 of FTP and decided that this is a policy issue involving Foreign Trade Policy and any decision for change in this regard has to be taken by DGFT only. Hence Committee decided that Technical Authority i.e. MFPI may re-examine the issue and give comments.			

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 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 Government of India
 New Delhi-110011

Case No.: 9/5/85-ALC3/2017	Party Name: SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date: 7/85-ALC3/2017 14.12.2017	Status																																		
HQ File :01/85/050/00063/AM18/	RLA File :02/24/040/00065/AM18/	Lic.No/Date: 0210207751 13.07.2017	Approved																																		
Decision: Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their communication NO. 7/323/2017-TSW dated 20.11.2017, the Committee approved following adhoc norms:-																																					
<table border="1"> <thead> <tr> <th>Export ITEM</th> <th>Quantity (Numbers)</th> <th>Sl. No.</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td rowspan="9">Soft Stuffed Toys Containing 1.Circular Knitted Fabrics-15220 Sq.Mt,2.Nylex - 2610 Sq.Mt,3.Poly Fiber-5885 Kg,4.Plastic Parts -100000 Nos,5.Ribbon-14706 Mt,6.Velcro-6130 yd,7.elec Module-50000 No,8. Battery-100000 No,9.Packing Materials-200000 No. .</td> <td rowspan="9">50,000.000</td> <td>1.</td> <td>Circular Knitted Pile Fabric Made of Synthetic Yarn</td> <td>0.33478 Sq. Mtr.</td> </tr> <tr> <td>2.</td> <td>Nylex Brushed Tricot</td> <td>0.05739 S. Mtr.</td> </tr> <tr> <td>3.</td> <td>Polyester Staple Fiber</td> <td>0.12Kgs</td> </tr> <tr> <td>4.</td> <td>Plastic Eyes Made of ABS Plastic</td> <td>Net to Net</td> </tr> <tr> <td>5.</td> <td>Ribbon</td> <td>0.16 Mtr.</td> </tr> <tr> <td>6.</td> <td>Velcro</td> <td>0.125 Yd</td> </tr> <tr> <td>7.</td> <td>Electronic Sound Module for Toys</td> <td>Net to Net</td> </tr> <tr> <td>8.</td> <td>AA Alkaline Battery</td> <td>Net to Net</td> </tr> <tr> <td>9.</td> <td>Packaging materials containing - Gift Box, Insert, Instruction Sheet and Carton Box</td> <td>As per Packaging Policy</td> </tr> </tbody> </table>				Export ITEM	Quantity (Numbers)	Sl. No.	Import item	Quantity	Soft Stuffed Toys Containing 1.Circular Knitted Fabrics-15220 Sq.Mt,2.Nylex - 2610 Sq.Mt,3.Poly Fiber-5885 Kg,4.Plastic Parts -100000 Nos,5.Ribbon-14706 Mt,6.Velcro-6130 yd,7.elec Module-50000 No,8. Battery-100000 No,9.Packing Materials-200000 No. .	50,000.000	1.	Circular Knitted Pile Fabric Made of Synthetic Yarn	0.33478 Sq. Mtr.	2.	Nylex Brushed Tricot	0.05739 S. Mtr.	3.	Polyester Staple Fiber	0.12Kgs	4.	Plastic Eyes Made of ABS Plastic	Net to Net	5.	Ribbon	0.16 Mtr.	6.	Velcro	0.125 Yd	7.	Electronic Sound Module for Toys	Net to Net	8.	AA Alkaline Battery	Net to Net	9.	Packaging materials containing - Gift Box, Insert, Instruction Sheet and Carton Box	As per Packaging Policy
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11	221	Party Name : Jindal Drugs Pvt. Ltd.	Meet No/Date:7/85- ALC3/2017 14.12.2017	Status
	HQ File : 01/85/50/00111/AM15/DES.VI			Deferred
	Review of ad-hoc input output norms fixed in respect of export product " Cocoa Butter " against import of "Cocoa Beans- – Dried & Fermented" Decision: The committee considered the request of the firm and decided to obtain from the firm the detailed justifications alongwith supporting documents for review of adhoc norms .			

12	222	Party Name : .Signature Estates	Meet No/Date:7/85- ALC3/2017 14.12.2017	Status
	HQ File : 01/85/50/00040/AM1 2/DES.VI	RLA File : 02/24/40/034/AM12	Advance Authorization No.0210159359 dated 23.05.2011	Deferred
	Fixation of ad-hoc norms for export of Tea Bag with Tea packed in Tin Box etc. Decision: The committee considered the MFPI's comments furnished vide their letter No. 4(16)/2017-DGFT dated 20.11.2017 and decided that Technical Authority may consider those items for which ratification can be established.			

13	223	Party Name : Indian Oilseeds and Produce Export Promotion Council	Meet No/Date:7/85- ALC3/2017 dated 14.12.2017	Status
	HQ File : 01/85/171/131/AM17/D ES.VI			Approved
	Modification of SION existing at Sl. No. K-36 for export product "Food Product (Hulled Sesame Seed). Decision: The Committee noted the comments of Ministry of Food Processing Industries received through their OM No. 4(6)/2017-DGFT dated 27.11.2017 and subsequent mail dated 19.12.2017. After considering the comments Committee decided to allow 25% wastage and accept for SION amendment existing at S.No. K-36 to allow import of 1.33 Kg of Raw Sesame Seeds for export of 1.00 Kg of Hulled Sesame Seeds and recommended to DGFT for issue of Public Notice			

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14	224	Party Name : M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.	Meet No/Date:7/85- ALC3/2017 14.12.2017	Status
	HQ File :01/85/171/128/AM14/DES.VI			Rejected
	Amendment in description of export item from “Malted Milk Food” to “Malted Milk Food/Malt based Foods (Malt Food)”.			
	Decision: The Committee noted the comments of Ministry of Food Processing Industries received through their OM No. 4(12)/2014-DGFT dated 28.11.2017. After considering the comments Committee decided to reject the case as Technical Authority has stated that Malt based Foods and Malted Milk Foods are different and a separate SION Norm could be fixed up solely for Malt Based Foods. .			

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Case No.:6/26/85-ALC3/2013	Party Name: TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status								
HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Approved								
Decision : Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 43/DGFT/2012 08.06.2016, the Committee approved following adhoc norms:-											
<table><tr><th>Export ITEM</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td>RED MASALA PASTE. (READY TO EAT FOOD ITEMS / INSTANTFOOD ITEMS). TO CONTAIN 91.02 MT OF TOMATO PASTE.</td><td>260.00 MT</td><td>TOMATO PASTE</td><td>26.00 MT</td></tr></table>				Export ITEM	Quantity	Import item	Quantity	RED MASALA PASTE. (READY TO EAT FOOD ITEMS / INSTANTFOOD ITEMS). TO CONTAIN 91.02 MT OF TOMATO PASTE.	260.00 MT	TOMATO PASTE	26.00 MT
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RA may take consequential action as per Policy / Procedures.											

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226	Party Name: TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status								
HQ File :01/85/050/00133/AM13/	RLA File :03/95/040/00225/AM13/	Lic.No/Date:0310706518 14.12.2017	Approved								
Decision : Fixation of adhoc norms under para 4.7 of HBP, Vol.I.											
Decision : Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 43/DGFT/2012 dated 16.11.2016, the Committee approved following adhoc norms:-											
<table><tr><th>Export ITEM</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td>RED MASALA PASTE</td><td>200.00 Kg</td><td>TOMATO PASTE</td><td>20.00 Kg</td></tr></table>				Export ITEM	Quantity	Import item	Quantity	RED MASALA PASTE	200.00 Kg	TOMATO PASTE	20.00 Kg
Export ITEM	Quantity	Import item	Quantity								
RED MASALA PASTE	200.00 Kg	TOMATO PASTE	20.00 Kg								
RA may take consequential action as per Policy / Procedures.											

17	Case No.:28/7/85-ALC3/2014	Party Name: SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
	Decision : The committee considered the case as per agenda and decided to defer the matter			

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Case No.:8/6/85-ALC3/2017	Party Name: MORDE FOODS PVT.LTD.	Meet No/Date:7/85-ALC3/2017 14.12.2017	Status
HQ File :01/85/050/00094/AM18/	RLA File :03/95/040/00467/AM18/	Lic.No/Date:0310815762 14.09.2017	Approved
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. E-14011/40/2017-ED dated 13.12.2017, the Committee approved following adhoc norms:-			
Export item	Quantity	Import item	Quantity
Cocoa Butter	1 Kg	Cocoa Mass	2 kgs
RA may take consequential action as per Policy / Procedures.			




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